

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2017

Subject : Petition under Section 79 (1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008 and its amendments for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation.

Date of hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Tata Steel Ltd. and Others

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Ranjitha Ramachandran, Advocate, DVC
Shri Shubham Arya, Advocate, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Though order was reserved in the petition on 25.7.2018, the same was listed for hearing since order in the petition could not be issued prior to one Member demitting office.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**